

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 320/93
T.A. NO.

DATE OF DECISION 28-7-94

Shri M.H. Pandya Petitioner

Shri M.K. Paul Advocate for the Petitioner (s)

Versus

Union of India and Others Respondent

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K. Ramamoorthy Member (A)

The Hon'ble Dr. R.K. Saxena Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Mahesh H. Pandya
 Railway Quarter No 35 A
 Rukhadia Colony Rajkot.

Applicant

Advocate Mr. M.K. Paul

Versus

1. The Union of India
 Owing Western Railway
 Through the General Manager
 Western Railway Headquarter Office
 Churchgate, Bombay.
2. The Divisional Railway Manager
 Western Railway, Divisional Office,
 Kothi Compound, Rajkot.

Respondents

Advocate Mr.

O R A L O R D E R

In

Date: 28-7-94

O.A. 320/1993

Per Hon'ble Shri K. Ramamoorthy

Member (A)

Neither the applicant nor his counsel is present.

Dismissed for default. No order as to costs.


 (Dr. R.K. Saxena)
 Member (J)


 (K. Ramamoorthy)
 Member (A)

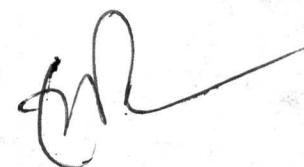
*AS.

M.A.501/94 in O.A. 320/93

DATE OFFICE REPORT ORDER

26.10.94

At the request of Mr. Paul,
adjourned to 16.11.1994.



(Dr. R.K. Saxena)
Member (J)

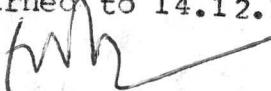


(V. Radhakrishnan)
Member (A)

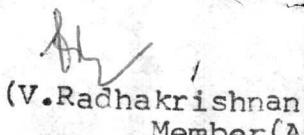
AS*

16.11.1994.

At the request of Mr. G.R. Malhotra on behalf of Mr. Paul four weeks time is granted. Mr. Anil S. Kothari files appearance. Adjourned to 14.12.1994.



(Dr. R.K. Saxena)
Member (J)



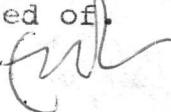
(V. Radhakrishnan)
Member (A)

ait.

14.12.1994.

M.A./501/94 in O.A./320/93

Mr. Paul gives a copy of M.A. to Mr. A. Kothari. In the circumstances, M.A. is ordered to be allowed. Order dated 28.7.94 is set aside and O.A. is restored to file and is fixed for final hearing, in due course. M.A./501/94, is disposed of.



(Dr. R.K. Saxena)
Member (J)



(V. Radhakrishnan)
Member (A)

ait.

Date	Office Report	ORDER
5.7.95	Mr.A.S.Kothari states that copy of MA has not been given to him. Mr.Malhotra for Mr.M.K.Paul to give copy of M.A. to Mr.A.S.Kothari.	Adjourned to 17/7/1995.
npm	<i>BR</i> (V.Radhakrishnan) Member(A)	
17.7.95	Issue notice on M.A.392/95 returnable by 9th August, 1995.	<i>BR</i> (V.Radhakrishnan) Member(A)
vtc.	Mr.A.S.Kothari states that his name has been wrongly shown as counsel for the respondents in place of Mr.B.R.Kyada. Sick note filed by Mr.B.R.Kyada. Adjourned to 11th Sept.1995.	<i>R</i> (K.Ramamoorthy) Member(A)
9.8.95	Mr.M.K.Paul is not present. Adjourned to 21st Sept.1995.	<i>R</i> (K.Ramamoorthy) Member(A)
npm		

Date	Office Report	ORDER
21.9.95	<p>M.A.392/95</p> <p>Notice issued on 10.8.99</p> <p>PPAD 2/1</p> <p>ppm</p> <p>25/8/99</p>	<p><u>M.A.392/95</u></p> <p>M.A. for production of documents allowed. MA/392/95 stands disposed of accordingly.</p> <p><u>O.A. No:320/93</u></p> <p>To be fixed for final hearing in due course.</p> <p style="text-align: right;">(K. Ramamoorthy) Member (A)</p>
26.8.99		<p>Mr. Shevde files appearance in place of Mr. Kyada for the respondents. Applicant is absent.</p> <p>Adjourned to 9.11.99.</p> <p style="text-align: right;">(A.S. Sanghavi) Member (J)</p>
16.11.99	<p>P. 9.11.99 is a vacation day. ∴ to be put off</p> <p>On 16/11/99 issue intimation notice to both council.</p> <p><i>Rebuttal Cert</i></p> <p><i>W.S.</i></p> <p><i>Dr. M. K. Paul 11/11/99</i></p>	<p>nkk</p> <p>Sick note filed by Mr. M. K. Paul, adjourned to 7.12.99.</p> <p style="text-align: right;">(V. Radhakrishna) Member (A)</p>
		<p>nkk</p>

तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
7.12.99		Division Bench matter. Adjourned to 24.2.2000.
		<p style="text-align: right;"><i>A</i></p> <p>(A.S.Sanghavi) Member (J)</p>
		nkk
24.2.2000		<p>In view of the call given by Bar Council and Bar Association, the advocates have abstained from work today, hence adjourned to 4.5.2000</p> <p style="text-align: right;"><i>A</i></p>
		<p>(A.S.Sanghavi) Member (J)</p>
		nkk
4.5.2000		<p>Mr.Paul is present. However it is Division Bench matter. Adjourned to 19.6.2000.</p> <p style="text-align: right;"><i>A</i></p>
		<p>(A.S.Sanghavi) Member (J)</p>
		nkk

तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 320/93
T.A.NO.

DATE OF DECISION 19.6.2000

Mr. Mahesh Himmatalal Pandya Petitioner

Mr. M.K. Paul Advocate for the Petitioner [s]
Versus

Union of India & Ors. Respondent

Mr. N.S. Shevde Advocate for the Respondent [s]

CQRAM

The Hon'ble Mr. A.S. Sanghavi : Member (J)

The Hon'ble Mr. M.P. Singh : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
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4. Whether it needs to be circulated to other Benches of the Tribunal ?

...2...

Mr. Mahesh Himmatlal Pandya,
Railway Quarter No. 35A,
Rukhadia Colony, Rajkot. : Applicant.

(Advocate : Mr. Mr. M.K. Paul)

VERSUS

1. The Union of India,
Owning Western Railway,
Through : The General Manager,
Western Railway, Headquarter Office,
Churchgate, Mumbai-400 020
2. The Divisional Railway Manager,
Western Railway,
Divisional Office, Kothi Compound,
Rajkot. : Respondents.

(Advocate : Mr. N.S. Shevde)

ORAL ORDER

O.A. NO. 320 OF 1993

Date : 19.6.2000

PER : HON'BLE MR. A.S. SANGHAVI : MEMBER (A)

Heard Mr. M.K. Paul, for the applicant and Mr. Shevde, for the respondents.

...3...

2. The applicant who is disable son of a railway employee has moved this O.A. for getting appointment as class-III or class-IV employee in the railway service in the quota of the handicapped persons. According to Mr. Paul, learned advocate for the applicant, the applicant is having 40% disabilities and he has already been registered as a handicapped person for the employment in the railway service. Mr. Paul has also further submitted that he was twice called for interview, but has not been selected, though his name has been included in the list of the handicapped employees for the future employment. Mr. Paul has also submitted that the applicant would be satisfied if the directions are given to the respondents to consider the applicant for appointment in the class-III or class-IV services in the handicapped quota.

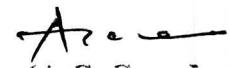
3. The respondents have not denied that the applicant is a handicapped person and that he is eligible for appointment in the class-IV or class-III service of the railway in the handicapped quota. In view of the

...4...

discussion at the bar and also in the light of the averments made in the O.A., we are inclined to observe that this is a case that requires sympathetic consideration, hence we direct the respondents to consider the applicant for appointment to the class-III or class-IV available post as and when the next selection is held in the handicapped quota subject to the applicant satisfying the conditions of the appointment and fulfills the criteria under the rules.

4. O.A. stands disposed of with no order as to costs.


(M.P. Singh)
Member (A)


(A.S. Sanghavi)
Member (J)

Plm

GENERAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 641320/93 of 19

Transfer Application No. _____ Old W. Pett. No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Dakdak)

Dated 8/8/94

Countersigned:

Am. Patel 09.8.94

Signature of the Pealing
Assistant

Section Officer/Court Officer

PCB. 162

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE 04/320/93 OF 19

NAME OF THE PARTIES Mr M. H. Pandya

VERSUS

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